

grammes for overall development of the Andaman and Nicobar Islands considering its backwardness and remoteness; and

(e) if so, what action has been taken?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) and (b). In the guidelines issued to States/Union Territories including Andaman and Nicobar Islands, Planning Commission has laid emphasis on giving priority to the key sectors of development (including agriculture, irrigation and power generation), programmes of employment in rural areas, programmes for scheduled castes and scheduled tribes and Minimum Needs Programme.

In case of the Union Territory of Andaman and Nicobar Islands, because of its geographical location and peculiar problems its needs and priorities which are somewhat different from other Union Territories, have been kept in view while discussing the Draft Plan proposals of the Union Territories for the Sixth Plan—1980—85.

(c) Plan outlays are not being subjected to blanket cuts. Needs are assessed against available resources and possibility of implementation.

(d) and (e). A representation from the hon. Member was received and a reply has been sent. The Plans are not final till the National Development Council has accorded its approval.

हटिया श्रमिक संघ की मान्यता

2229. श्री रीत लाल प्रसाद वर्मा : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या औद्योगिक शान्ति बनाए रखने के लिए शीघ्र ही हटिया श्रमिक संघ (एच० ई० सी० रांची) को जिसके सदस्यों की संख्या सत्यापन करने पर कहीं अधिक पाई गई, मान्यता देने का विचार है; और

(ख) यदि नहीं, तो तत्सम्बन्धी कारण क्या हैं ?

श्रम नंत्रालय में उप मंत्री (श्री पी० बॅकट रहू) : (क) यह मामला राज्य क्षेत्र में आता है। उपलब्ध सूचना के अनुसार हेवी इंजीनियरिंग कारपोरेशन, रांची में काम कर रही यूनियनों की सदस्यों की संख्या का हाल ही में सत्यापन नहीं किया गया है।

(ख) यह मालूम हुआ है कि भारी उद्योग विभाग ने इस मामले को राज्य सरकार के साथ उठाया है तथा उनमें अनुरोध किया है कि एच० ई० सी० में काम कर रही सभी यूनियनों की नुननात्मक संख्या का मूल्यांकन करें।

Extending Provident Fund Act to Private Schools and Brick Kiln Industries

2230. SHRI R. P. YADAV: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that several industries have yet to be brought within the ambit of Schedule I and Appendix A of the Employees' Provident Fund and Miscellaneous Provisions Act; and

(b) whether Government propose to make an advance planning for covering up slowly the uncovered industries like Brick Kiln, private schools and colleges or even Government educational institutions (which are not properly managed) under the above Act?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) Yes, Sir.

(b) The Employees' Provident Funds and Miscellaneous Provisions Act, 1952 was extended to the Brick industry with effect from the 30th November, 1980. A proposal for extension of this Act to teaching and non-teaching staff of educational institutions is also under examination. The intention of the Government is to progressively cover as many of the other industries/classes of establishments under the Act as are considered feasible.